

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD

\*\*\*

D.A.No. 126/1994

L.K. Srivastava

..

Applicant

vs

Union of India and others..

Respondents

-30:-

HON'BLE MISS USHA SEN, MEMBER(A)  
HON'BLE MR T.L. VERMA, MEMBER(J)

( by Hon'ble Miss Usha Sen, Member-A)

The facts of this D.A. are that the applicant is working as an Accounts Clerk Grade-III in the office of the Senior Divisional Accounts Officer under the D.R.M.

Allahabad. He had appeared in the ~~test~~ examination for promotion of the ~~account~~ <sup>part of Accounts</sup> clerk Grade-II in the year 1985. He

states that the result <sup>of the examination</sup> had not been communicated to

him. However, on 19-10-93 when the promotion list was published he ~~had been declared~~ came to know that he was not promoted because he failed in the examination.

On enquiry he found that he had failed

in one subject by one mark. He claims that he has

been deliberately failed. His case is that the <sup>his</sup> paper should be reevaluated.

It is seen that he has not

made any representation to the respondents for revaluation of this paper.

We, therefore, think it fit to

direct the respondent to consider the representation

made by the applicant within a period of one month

and take <sup>a</sup> decision and communicate the result with a

reasoned order within one month from the date of

<sup>> such a</sup> receipt of the representation.

With this direction, the D.A. is disposed of at the admission stage.

*T.L. Verma*  
MEMBER (J)

Dated: 4-3-1994.  
(VKS PS)

*Usha*  
MEMBER (A)